

(d) if so, what action is proposed to be taken in the matter?

-The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrivastava): (a) Yes, Sir

(b) No, Sir

(c) and (d) The matter is under consideration

#### Wagon Allotments to Collieries

\*595. Shri Matin: Will the Minister of Steel, Mines and Fuel be pleased to state

(a) whether it is a fact that priority for wagon allotments is still being given by the Railways to Government collieries in spite of repeated assurances of non-discrimination,

(b) whether it is also a fact that there is discrimination in the matter of railway siding extensions as between the private and public sector; and

(c) if so, whether Government are prepared to make suitable allocations of the available labour and materials to both the private and State-owned collieries in need of further rail transport facilities?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) The State Railway collieries were opened principally for supplying coal to the Railways. As loco coal has the highest priority, it is possible that the State collieries are being allocated a higher proportion of the wagons they indent for. The wagons supply depends on the priority grading of a particular class of supply

(b) There is no discrimination in the matter of railway siding extensions

(c) Does not arise

#### Indian School of Mining and Applied Geology

\*596. Shri R. S. Lal: Will the Minister of Steel, Mines and Fuel be pleased to state

(a) whether it has been decided to obtain the services of foreign experts

in the Indian School of Mining and Applied Geology, and

(b) if so, the number of such experts subject-wise, and their pay, if it is to be paid by the School?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) and (b) A statement giving information is laid on the Table of Lok Sabha [See Appendix II, annexure No 61]

#### Sarva Seva Sangh

\*597 { Shri Sanganna  
Shri B. C. Mullick.

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No 601 on the 29th May, 1957 in respect of the Sarva Seva Sangh and state

(a) whether all the schemes have been approved

(b) whether any expenditure has been sanctioned in this connection,

(c) if so, the amount involved,

(d) whether there is any difference in the method and nature of work done by the Community Development and the National Extension Service Blocks and those of the Sarva Seva Sangh,

(e) if so, the nature thereof, and

(f) if not whether there is any proposal for merger of their work with that of Sarva Seva Sangh?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b) Yes, Sir

(c) As against an estimated cost of Rs 94.15 lakhs of the schemes received from Sarva Seva Sangh for the development of about 1,000 gramdan villages in Orissa, the Government of India have agreed to give through the State Government a grant of Rs 68 lakhs during the 2nd Plan period. A sum of Rs 11.92 lakhs was sanctioned during 1956-57 towards these schemes and a sum of Rs 10 lakhs has been sanctioned so far during the current year

(d) to (f). Detailed information on these points has been sought from the State Government and will be laid on the Table of the House by the Ministry of Community Development as soon as received.

प्रतिवार्य तथा निःशुल्क शिक्षा

\*५६८. { श्री श्रीनारायण दास :  
श्री न० रा० मुनिस्वामी :  
डा० राम सुभग सिंह :  
श्री रत्न शंकर लाल :  
श्री हरिदत्तशर्मा शर्मा :  
श्री बाजपेयी :

क्या शिक्षा और वैज्ञानिक शोधना मंत्री सभा-पटल पर एक विवरण रखें कि क्या करोगे जिसमें यह बनाया गया हो कि

(क) सविधान के अनुच्छेद ८५ में दिये गये निर्देश के अनुसरण में १० वर्ष तक की आयु के सभी बच्चों को निःशुल्क और अनिवार्य शिक्षा देने के सम्बन्ध में क्या प्रगति हुई है;

(ख) क्या योजना आयोग का शिक्षा सम्बन्धी तानिका के मन्त्रों ने सविधान के निर्देश का कार्यान्वित करने के ध्येय में कुछ सिफारिशों की हैं,

(ग) यदि हाँ तो सरकार की इस विषय में क्या कार्यवाही का है या करने का विचार है;

(घ) क्या उन सिफारिशों को कार्यान्वित करने के लिये केन्द्रीय सरकार को कुछ वित्तीय भार ग्रहण करना होगा, और

(ङ) यदि हाँ, तो कितना और किस रूप में ?

शिक्षा तथा वैज्ञानिक शोधना मंत्रालय में राज्य-मंत्री (डा० का० ला० खीसायी) :

(क) से (ङ). एक विवरण सभा पटल पर रख दिया गया है। [संक्षेप परिशिष्ट २, अनुसूचक संख्या ३०]

Retirement Age Limit

\*599. { श्री सिंहासन सिंह:  
श्री S. M. Banerjee:  
श्री Mohan Swarup:

Will the Minister of Home Affairs be pleased to state:

(a) whether the State Government of U.P. consulted the Union Government before raising the age of retirement from 55 to 58 years; and

(b) whether the Union Government have taken or propose to take any such decision of raising the age of superannuation?

The Minister of Home Affairs (Pandit G. B. Pant): (a) No.

(b) No decision has been taken, and there is no such proposal before Government. It is the policy of Government, however, to grant extensions liberally to engineering and technical personnel. On account of the large demand for such persons it has been suggested that their case should be examined in this respect.

All-India Council for Elementary Education

\*600 { श्री D. C. Sharma:  
श्री Heda:  
श्री N. R. Munisamy:  
श्री Bibhuti Mishra:

Will the Minister of Education and Scientific Research be pleased to state:

(a) the number of meetings of the All-India Council for Elementary Education that have been held so far, and

(b) the nature of the decisions taken by the Council?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrivastava): (a) The Council has not held any meeting so far.

(b) Does not arise.